

THE TAMIL NADU LEGISLATORS' PENSION RULES, 1977.

*[G.O. Ms. No. 250, Public (Elections-VII),
dated 31st January 1977.]*

In exercise of the powers conferred by section 12-B, read with section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title and Commencement.—(1) These rules may be called the Tamil Nadu Legislators' Pension Rules, 1977.

(2) They shall be deemed to have come into force on the 9th December 1975.

2. Definition.—In these rules, unless the context otherwise require:-

(a) "Act" means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(b) "Assembly" means the Tamil Nadu Legislative Assembly;

¹(bb) "Authorised Officer" means an Officer authorised by the Secretary to claim pension;

(bbb) "Bank" means a Nationalised Bank.

Explanation.—For purposes of this clause, "Nationalised Bank" means corresponding new Bank as defined in the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (Central Act 5 of 1970).

¹ Vide G.O. Ms. No. 1900, Public (Establishment-I), dated 18th August 1980.

²(c) “Council” means the Tamil Nadu Legislative Council which was abolished by the Legislative Council (Abolition) Act, 1986 (Central Act 40 of 1986);

³(cc) “Family Pensioner” means a person who is eligible to receive family pension under sub-section (2-B) of section 12-B of the Act.

(d) “Form” means a Form appended to these rules;

¹(dd) “Government” means the Government of Tamil Nadu;

²(e) *Explanation.*—On and from the 1st day of November 1986 “the House” shall mean the Tamil Nadu Legislative Assembly.

³(ee) “Member” means the member of the assembly

(f) “Pensioner” means a person who is “eligible to receive pension under sub-section (1) of the section 12-B of the Act.

(g) “Rules” means the Tamil Nadu Legislators’ Pension Rules, 1977; and

(h) “Secretary” means the Secretary to the Tamil Nadu Legislative Assembly.

3. Sanctioning Authority.—The Secretary shall be the authority competent to sanction pension to the persons entitled under the Act.

¹**4. Application.**—Application for the grant of pension under these rules shall be made to the Secretary in Form I. The application shall be accompanied by three copies of the passport size photograph of the person and four copies of his specimen signature duly attested by a person authorised by the Bank in which his pension is to be credited or by an Officer of any State or the Central Government having a seal of Office. For revival or revision of pension, the person shall send an application to the Secretary:

¹ Vide G.O. Ms. No. 1900, Public (Establishment-I), dated 18th August 1980.

² Vide G.O. Ms. No. 484, Public (Establishment-I and Legislature), dated 22nd April 1992.

³ Vide G.O. Ms. No. 1397, Public (Establishment-I and Legislature), dated 21st December 2001.

Provided that all applications for grant, revival or revision of pension shall be made within a period of one year from the date of eligibility. If any application is received after the said period sanction shall take effect only from the month in which the application is made:

² Provided further that if the Secretary is satisfied that there are good and sufficient reasons for not making the application for the grant, revival or revision of pension in time he may order that the sanction shall take effect on and from the date of eligibility:

Provided also that the period of limitation for arrear claims of pension shall be three years from the date on which the amount claimed first becomes due for payment. Such payment shall be made only after investigation and after effecting a cut of fifteen per cent.

³ *Explanation.*—The application shall be sent to the Secretary. In case, a pensioner is re-elected or nominated to the Assembly or the Parliament or any State Legislature, the pension shall be suspended and it shall be revived or revised, as the case may be on the basis of the total duration of membership, on his ceasing to be a Member, by the Secretary.

5. Sanction of Pension.—On receipt of the application for grant, revival or revision of pension and on being satisfied about the eligibility of the applicant for the pension in accordance with section 12-B of the Act, the Secretary shall make an order in Form II or Form III, for sanctioning, reviving or revising the pension, as the case may be, and communicate the order to the person concerned and to the Accountant-General, Chennai for purposes of audit.

Explanation.—For purposes of calculating the total period

¹ Vide G.O. Ms. No. 1900, Public (Establishment-I), dated 18th August 1980.

² Vide G.O. Ms. No. 1160, Public (Legislature Wing), Department, dated 11th July 1989 (with effect from 1st November 1986).

³ Vide G.O. Ms. No. 484, Public (Establishment-I and Legislature), dated 22nd April 1992.

of membership, a month shall be reckoned as a calender month or thirty days.

5-A. Suspension of pension.—If the payment of pension is suspended under the Act, the Secretary shall communicate an order to that effect in Form IV to the pensioner and to the Accountant-General, Chennai.

6. Claim and Payment of pension.—Pension shall be claimed by the Authorised Officer without any claim being preferred by the pensioner, in Form V by about the 25th of every month and credited to the accounts of the pensioner in the Bank in the month subsequent to the month to which it relates. The Bank shall furnish a receipt for the amount received by means of cheque.

¹Provided that if any pensioner desires to contribute whole or any part of the pension, in writing to a Fund sponsored by the State, or the Central Government the pension shall be claimed by the Authorised Officer and the amount of such contribution shall be credited to that Fund.

6-A. Indemnity bond by the Bank.—The Bank shall execute an indemnity bond in favour of the Governor of Tamil Nadu to indemnify the Government from and against any loss or damage suffered or incurred for crediting the pension to a wrong account or after the demise of a pensioner.

6-B. Declaration by pensioner.—Every pensioner shall furnish a declaration and a ²‘Verification Certificate’ obtained from the Bank in which he is having the account or from an Officer of any State, or the Central Government having a seal of office in Form VI to the Secretary direct, or through the Bank in which his pension is credited, ³on or before the 31st March of every year.

¹ Vide G.O. Ms. No. 1435, Public (Establishment-I), dated 5th September 1988.

² Vide G.O. Ms. No. 759, Public (Establishment-I and Legislature), dated 19th August 1994.

³ Vide G.O. Ms. No. 329, Public (Establishment-I and Legislature), dated 22nd March 1996.

¹If such a declaration and a verification certificate are not furnished within a period of one year calculated from the first day of April every year, subsequent payment of pension shall take effect only from the month of receipt of such declaration and verification certificate.

7. Change of address.—It shall be the duty of the pensioner to intimate the change, if any, of his residence lasting for more than three months, to the Secretary.

8. Date of Payment of Pension.—The pension sanctioned under these rules shall be payable from the date specified in the order and shall not be commuted for a lumpsum. The pension shall become due for payment only on expiry of the month to which it relates.

9. Death of pensioner.—In the event of the death of the pensioner the amount of pension due till the date of his death, including unpaid arrears, shall be paid to his legal heir.

²**9-A. Family Pension.**—(1) A Member / Pensioner shall furnish the details of his/her family in form VII indicating the names of his/her family as defined in sub-section (2-B) of section 12-B of the Act, for family pension.

²(2) The family of a deceased member / pensioner, who is entitled to family pension under sub-section (2-B) of section 12-B of the Act shall apply in form VII along with the particulars in form IX.

²(3) In the event of death of a Member / Pensioner, the Secretary, shall send a letter to the family of the deceased member/ pensioner requesting him/ her to apply for the family pension.

¹ Vide G.O. Ms. No. 329, , Public (Establishment-I and Legislature), dated 22nd March, 1996.

² Vide G.O. Ms. No. 1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹ (4) The period for which family pension is payable shall be as follows:-

(i) Wife in case of male member / pensioner or husband in the case of a female member / pensioner upto the date of death or remarriage, whichever is earlier;

(ii) Son who has not attained the age of twenty one years and unmarried daughter who has not attained the age of twenty four years including such son and daughter adopted legally;

(iii) Father and mother of the unmarried member / pensioner till their death.

¹ (5) (a) (i) Where family pension is payable to more widows than one, the family pension shall be paid to widows in equal shares.

(ii) On the death of a widow, her share of the family pension shall become payable to her eligible child:

Provided that if the widow is not survived by any child, her share of the family pension shall be payable to the surviving widows in equal share or if there is only one surviving widow it shall be payable in full, to such widow.

(b) Where the deceased member/ pensioner is survived by a widow but has left behind the eligible child or children from another wife, who is not alive, the eligible child or children shall be entitled to the share of family pension which the mother would have received if she had been alive at the time of death of the pensioner:

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

Provided that on the share or shares of family pension payable to child or children or to widow or widows, ceasing to be payable, such share or shares shall be payable to other widow or widows and or to other child or children otherwise eligible, in equal shares, if there is only one widow or child, in full, to such widow or child.

(c) Where the deceased member / pensioner is survived by a widow, but has left behind eligible child or children from a divorced wife or wives, the eligible child or children of the divorced wife or wives shall be entitled to the share of family pension which divorced wife or wives would have received at the time of death of the member/ pensioner had she not been divorced:

Provided that on the share or shares of family pension payable to such a child or children or to widow or widows ceasing to be payable such share or shares shall be payable to the other widow or widows or to other child or children otherwise eligible, in equal shares, if there is only one such widow or child, in full, to such widow or child.

(6) (i) Except as provided in sub-rule (5), the family pension shall not be payable to more than one member of the family at a time.

Explanation.—For the purpose of this rule, the twins born at a single birth shall be treated as of the same age and made eligible for family pension in equal shares.

(ii) If a deceased member/ pensioner leaves behind a widow or widower, the family pension shall become payable to the widow or widower, failing which to the eligible child.

(iii) (a) If sons and unmarried daughters are alive, the eligible male or female child will be entitled for family pension in the order of their birth, irrespective of the sex and the

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

immediate younger of him or her will be eligible for family pension only after the elder above him or her become ineligible for family pension.

(b) In the case of twins family pension is payable to such twins in equal shares. In the event of any one of the children ceasing to be ineligible for family pension, his or her share of family pension will become payable to the other such child and when both such children become ineligible for family pension the family pension will become payable to the next eligible child or twins as the case may be.

¹7. Where a deceased member/ pensioner leaves behind more children than one, the eldest eligible child shall be entitled to the family pension for the period mentioned in clause (ii) of sub-rule (5) and after the expiry of that period, the next child shall become eligible for the grant of family pension.

¹8. Where family pension is granted under this rule to a minor, it shall be payable to the guardian of the minor.

¹9-B. *Sanction of family pension.*—On receipt of the application for grant, revival or revision of family pension and on being satisfied about the eligibility of the applicant for the family pension, the Secretary shall issue an order in Form X or Form XI, for sanctioning, reviving or revising the pension as the case may be, and communicate the order to the person concerned and to the Accountant-General, Chennai-18 for purpose of audit.

¹9-C. *Suspension of family pension.*—If the payment of family pension is suspended under the Act, the Secretary shall communicate an order to that effect in Form XII to the pensioner and to the Accountant-General, Chennai-18.

¹ Vide G.O. Ms. No. 1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹**9-D.** *Claim and payment of family pension.*—Family pension shall be claimed by the Authorised Officer without any claim being preferred by the family pensioner in Form XIII by the 25th of every month and credited to the accounts of the family pensioner in the Bank of the month subsequent to the month to which it relates. The Bank shall furnish a receipt for the amount received by means of cheque.

¹**9-E.** *Declaration by family pensioner.*—Every family pensioner shall furnish a life certificate from the Bank in which he/ she is having the account or from an Officer of any State, or the Central Government having a seal of Office in Form XIV to the Secretary direct, or through the Bank in which his/ her pension is credited, or before the 31st March of every year. If such a life certificate is not furnished within a period of one year calculated from the first day of April every year, subsequent payment of family pension shall take effect only from the month of receipt of such life certificate.

10. *Mistake in the calculation of the pension period.*—A pension sanctioned to any person under these rules is liable to be cancelled or modified if it is found that there has been any error in the valuation of the period of his eligibility for the grant of pension.

11. *Over-payment or irregular payments, etc.*—If any over-payments are made, the amounts so over paid shall be adjusted in the subsequent payment or recovered under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864), and if any irregular payments are made, such payments shall also be adjusted or recovered, as the case may be, in the same manner.

¹ Vide G.O. Ms. No. 1397, Public (Establishment-I and Legislature) dated 21st December, 2001.

¹**12. Recovery of dues, if any.**—Dues, if any, towards arrears of Legislators Hostel Rent, Guest charges, Trunk-call and Phonogram charges, loss of Library Books or any other dues to the ²Legislative Assembly Secretariat or to the Legislative Council Secretariat and dues to the Government of Tamil Nadu payable in the capacity as a Member of the House, from the pensioner, shall be recovered from the pension payable to him.

12-A. Relinquishment and cancellation of pension.—Any pensioner may, at any time, relinquish the whole or any portion of the pension payable to him under the Act and the relinquishment so made may be cancelled by him. Every relinquishment or cancellation thereof shall be made in writing and shall take effect from the first day of the month subsequent to the month in which it is made.

²**12-B. Claims of former Members of the Council.**—These rules shall apply *Mutatis Mutandis* in respect of former Members of the Council.

13. Decision of the Secretary is final.—The decision of the Secretary on all matters covered by these rules shall be final.

¹ *Vide* G.O. Ms. No. 1900, Public (Establishment-I), dated 18th August 1980.

² *Vide* G.O. Ms. No. 484, Public (Establishment-I and Legislature), dated 22nd April 1992.

ANNEXURE**¹FORM-I**
(See rule 4.)**THE TAMIL NADU LEGISLATORS' PENSION****Form of application for the grant of pension to former
Legislators².**

1. Name of the applicant
(IN BLOCK LETTERS) :

2. Father's name (Husband name :
in the case of married woman
applicant).

3. Permanent residential address :
showing village or town and district.

4. Particulars of the period during
which the applicant was a Member
of the Legislature after the
15th day of August 1947. :

**Former Travancore-Cochin State
Legislative Assembly.**

From To Name of the Constituency
(which now forms part of
the State of Tamil Nadu).

(Period prior to 1st November 1956 alone need be stated here.)

¹ Vide G.O. Ms. No. 1900, Public (Establishment-I), dated 18th August, 1980.

² Vide G.O. Ms. No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

**Former Andhra Pradesh Legislature
Legislative Assembly/Council.**

From	To	Name of the Constituency (which now forms part of the State of Tamil Nadu).
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(period prior to 1st April 1960 alone need be stated here.)

Tamil Nadu Legislative Assembly

From	To	Name of the Constituency
------	----	--------------------------

(1)

(2)

(3)

(4)

TAMIL NADU LEGISLATIVE COUNCIL

From	To	Name of the Constituency
(1)		
(2)		
(3)		
(4)		
5. The House (Assembly or Council) in which he was a Member last		From To Assembly Council
6. Identification marks.....	(1)	
	(2)	
7. Whether three copies of the photographs are enclosed.		
8. Whether four specimen signatures duly attested are enclosed.		
¹ 9. The name of the Nationalised Bank in which the applicant desires to have the pension to be credited (the name of the Bank, place and account number should be clearly specified.)		
² 10. (i) Whether the applicant is in receipt of Salary/emoluments from Lok Sabha/Rajya Sabha/any State Legislature as a member, and if so, indicate-		

¹ Vide G.O. Ms. No.1900, Public (Establishment-I) dated 18th August 1980.

² Vide G.O. Ms. No.2235, Public (Establishment-I) dated 15th December 1982.

- (a) the nature of membership and the amount of salary/emoluments.
 - (b) the date from which salary/emoluments is received.
- (ii) Whether the applicant is in receipt of Salary/emolument/honorarium from any State or the Central Government or from any company or statutory body owned or controlled by any State or the Central Government and if so, indicate—
 - (a) the name of the post and office.
 - (b) the amount of salary/emoluments/honorarium.
 - (c) the date from which the salary/emolument/honorarium is received.
- (iii) Whether the applicant is in receipt of pension for having been a member of Lok Sabha/Rajya Sabha/any State Legislature and if so, indicate—
 - (a) the nature of pension and the amount.
 - (b) the date from which pension is received.
- (iv) Whether the applicant is in receipt of any pension from any State or the Central Government or from any Company or Statutory Body owned or controlled by any State or Central Government, and if so, indicate-
 - (a) the nature of pension and the amount.

(b) the date from which pension is received.

I certify that all the particulars furnished above are true and correct to the best of my knowledge.

Place :

Date :

Signature of the Applicant.

To

The Secretary,
Tamil Nadu Legislative Assembly,
Fort St. George, Chennai-600 009.

¹**FORM -II**
(See rule 5.)

TAMIL NADU LEGISLATORS' PENSION PAYMENT ORDER.

L.P.P.O.No.

Dated :

Abstract:- Pension-Grant of Legislators' Pension to Thiru/
Thirumathi/Selvi.
Son/Wife/Daughter of Thiru

Reference:- From Thiru/Thirumathi/Selvi
application, dated

ORDER

Under Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) sanction is hereby accorded for the payment of Legislators Pension at the rate of Rs. (Rupees.....) per mensem to Thiru/Thirumathi/Selvi residing at with effect from till death and subject to the Tamil Nadu Legislators Pension Rules, 1977 as amended from time to time.

2. The above said Pensioner was a member of the Tamil Nadu Legislative Assembly/Council from to (Total number of completed years should be specified)

3. The identification marks of the pensioner are:

(i)

(ii)

¹ Vide G.O. Ms. No. 1900, Public (Establishment-I), dated 18th August 1980.

4. The pension hereby sanctioned should be credited to his account in

5. The expenditure is debitable to

6. This order is liable for cancellation or modification under Rule 10 of the said rules.

Secretary,
¹Legislative Assembly
Secretariat

To

Thiru/Thirumathi/Selvi.

Copy to:

The Accountant-General, Chennai-18.

¹ *Vide* G.O.Ms.No.484, Public (Establishment-I and Legislature) dated 22nd April 1992.

¹FORM-IV
(See rule 5-A)

SUSPENSION OF LEGISLATORS' PENSION ORDER

Order No.

Dated:

Subject:

Reference:

Under the proviso to section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the pension sanctioned to Thiru/Thirumathi/Selvi. in L.P.O.No. dated is hereby suspended with effect from consequent on

Secretary,
² Legislative Assembly
Secretariat.

To

Thiru/Thirumathi/Selvi

Copy to

The Accountant-General, Chennai-18.

¹ Vide G.O.Ms.No.1900, Public (Establishment-I) dated 18th August 1980.

² Vide G.O.Ms.No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

¹**FORM V**
(See rule 6)

LEGISLATORS' PENSION BILL

Head of Account		Month of	Year
		Voucher No.	
		Name of Bank	
Number of Pensioners	Gross Amount	Total deductions	Net
(1)	(2)	(3)	(4)

(Vide Schedule attached).

Countersigned for Rs.

(Rupees

)

Authorised Officer,
²Legislative Assembly Secretariat.

Certified that the amount has not been drawn previously.

Passed for the payment of Rs.....,

(Rupees.....)

Authorised Officer,
²Legislative Assembly Secretariat.

Paid Cheque No:

Dated:

¹ Vide G.O. Ms. No.1900, Public (Establishment-I), dated 18th August 1980.

² Vide G.O. Ms. No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

¹FORM-VI
(See rule 6-B)

DECLARATION

(For the period From To)

I declare that I am not in receipt of any salary or any emoluments or honorarium other than Travelling Allowance either from any State or the Central Government or from any Company or Statutory Body owned or controlled by any State or the Central Government in India or any pension for having been a Member of the Lok Sabha or Rajya Sabha or any State Legislature.

I also declare that have not been re-elected to the Parliament or to the Tamil Nadu Legislative Assembly and I am not a sitting Member of Parliament or of any other State Legislatures in India.

I am in receipt of Rs. per mensem as pension
as from with effect from

Station: Signature of the Pensioner.

Date :

(Score out the portion not applicable)

¹VERIFICATION CERTIFICATE

Certified that I have seen the Pensioner (Name of the Pensioner)

holder of Legislator's Pension Payment Order No.
in person on this date.

Name

Place:

Designation of

Authorised Officer,

Date:

Seal:

Manager of the Bank in which the pension is credited or any Officer of any State or the Central Government, having a seal of Office.

To

The Secretary,
²Legislative Assembly Secretariat,
For St. George, Chennai-600 009.

¹ Vide G.O.Ms.No759, Public (Establishment-I), dated 19th August 1994.

² Vide G.O.Ms.No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

FORM - VII
(See rule 9-A)

**¹PARTICULARS OF FAMILY FOR CLAIM OF
LEGISLATORS' FAMILY PENSION**

I _____ Member / Pensioner do hereby furnish the details of the members of my family to receive Legislators' Family Pension in the order shown below which may be granted by the Tamil Nadu Legislative Assembly Secretariat in the event of my death.

Sl.No. Name and Address Relationship Date of Birth *
and Age

- 1.
- 2.
- 3.
- 4.
- 5.

Dated: _____ *Signature of the Member/Pensioner.*

Name in Block Letters.....

WITNESS

- 1. Signature and Date:
Name:
Post:
- 2. Signature and Date:
Name:
Post:

*Either copy of Birth Certificate or S.S.L.C. Certificate shall be furnished.

¹ Vide G.O.Ms. No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

FORM - VIII
(See rule 9-A)

Form of application for Grant of Legislators Family Pension
(To be submitted in duplicate with enclosures)

From

Thiru / Tmt. / Selvi.....

Widow / Son/ Daughter of Late

Shri.....

To

The Secretary,
Tamil Nadu Legislative Assembly Secretariat,
Secretariat, Chennai-600 009 (w/e).

Sir,

SUBJECT: Sanction of legislators' Family Pension under the
Tamil Nadu Payment of Salaries Act, 1961.

In terms of sub-section (2B) of section 12-B of the Tamil Nadu payment of Salaries Act, 1951, I am entitled to Legislators' family pension as the widow / widower/ son/ unmarried daughter / father/ mother and hereby for grant of family pension. The relevant particulars are enclosed herewith.

Yours

Specimen Signature Slip

Family Pensioner's Name

*Family Pension Payment
Order No.*

Specimen Signature

of.....

1.....

2.....

3.....

4.....

Certified that the above specimen signature was signed in my presence .

Date and Seal:

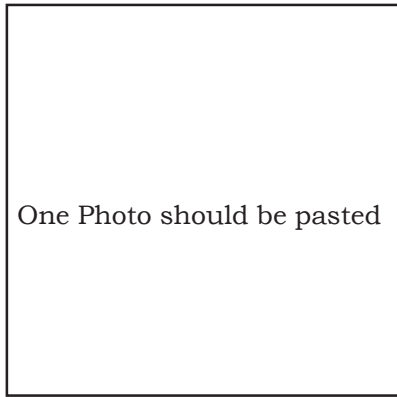
Signature.....

Name

Designation.....

To be attested by an Officer of the State or Central Government having a seal of Office

Legislators' Family Pensioner's Photograph



Signature of family pensioner.....

Certified that the signature and the Photograph are those of

Date and Seal:

Signature.....

Name

Designation.....

To be attested by an Officer of the State or Central Government
having a seal of Office

FORM - IX
(See rule 9-A)

**FORM OF APPLICATION FOR THE GRANT OF LEGISLATORS'
FAMILY PENSION**

1. Name of the Applicant (in Block Letters) :
2. Husband's/Father's Name :
3. Date of Birth :
4. Date of Death of Pensioner/Member :
5. Amount of pension drawn by the Pensioner :
Amount of Pension entitled to the Member :
6. Permanent address of Applicant
7. Name of the Nationalised Bank in which the Applicant desires to have the Pension to be credited (the name of the Bank, place and Account Number should be clearly mentioned) :
8. Identification Marks : (i)
: (ii)
9. Whether three copies of the Passport size Photos are enclosed (one should be pasted in the form) :
10. Whether four specimen signatures duly attested are enclosed

I certify that all the particulars furnished above are true and correct to the best of my knowledge.

Place:

Date:

SIGNATURE OF APPLICANT

¹**FORM - X**
(See rule 9-B)

Tamil Nadu Legislators' Family Pension Payment Order

Legislators' Family Pension Payment Order

Dated:

Abstract : Pension-Grant of Legislator's Family Pension to Thiru/Tmt./Selvi/Son/Wife/Daughter of Late Thiru/Tmt.

Reference: From Thiru/Tmt./Selvi application, dated:

ORDER :

Under sub-section (2-B) of Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), sanction is hereby accorded for the payment of Legislators' family pension at the rate of Rs./- (Rupees) per mensem to Thiru/Tmt./Selvi...residing at with effect from/till death/till the attainment of the age of 21 Years/ 24 years or till he/she gets married whichever is earlier and subject to the Tamil Nadu Legislators' Pension Rules, 1977, as amended from time to time.

2. The above said pensioner is the wife/husband/son/ daughter/father/mother of the deceased member/pensioner Thiru/Thirumathi.....

3. The identification marks of the family pensioner are:

(i)

(ii)

4. The family Pension hereby sanctioned shall be credited to his/her account in.....

5. The expenditure is debitable to.....

*Secretary,
Legislative Assembly Secretariat.*

To

Thiru/Tmt./Selvi.

Copy to: The Accountant General, Chennai-18.

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹**FORM - XI**
(See rule 9-B)

Revival/Revision of Legislators' Family Pension Order

Abstract : Legislators' Family Pension - Revival/Revision of.

Reference: 1. Legislators' Family Pension Payment Order No.
Dated:
2. Suspension Order No. Dated:
3. Application dated from Thiru/Tmt./Selvi.

ORDER:

The Suspension Order cited is hereby cancelled with effect from.....

Under sub-section (2-B) of Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the sanction is accorded to Thiru/Tmt./Selvi..... for the payment of Legislators' family pension at Rs..... per mensem in the Legislators's Payment of Family Pension Order cited is hereby revived with effect from..... consequent on.....

Under sub-section (2-B) of Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), and in partial modification of the Legislators' Family Pension Payment Order cited sanction is hereby accorded for the payment of Family Pension of Rs..... to Thiru/ Tmt./ Selvi.....with effect from.....

The above said family pensioner is the wife/ husband/ daughter/ father/ mother of the deceased member/ pensioner Thiru/ Tmt.

*Secretary,
Legislative Assembly Secretariat.*

To

Thiru/Tmt./Selvi

Copy to: The Accountant-General, Chennai-18

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹**FORM -XII**
(See rule 9-C)

Suspension of Legislators' Family Pension Payment Order

No.

Dated:

Sub:Legislators' Family Pension - Suspension of
Legislators' Family Pension to

Ref:

—o0o—

Under the proviso to sub-section (2-B) of Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) Legislators' Family Pension sanctioned in Legislators' Family Pension Payment Order No. Dated: is hereby suspended with effect from consequent on his/her attainment of the age of 21 years/24 years his/her marriage held on.....

Secretary,
Legislative Assembly Secretariat.

To

Thiru/Tmt./Selvi.

Copy to: The Accountant General, Chennai-18.

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹FORM - XIII
(See rule 9-D)

Legislators' Family Pension Bill

Month:

Year :

Voucher No:

Name of the Bank:

Head of Account:-

No. of Family Pensioners

Amount
(Rs.)

(Vide Schedule attached)

Countersigned for Rs. (Rupees)

*Authorised Officer,
Legislative Assembly Secretariat.*

Certified that the amount has not been drawn previously.

Passed for payment of Rs. (Rupees)

*Authorised Officer,
Legislative Assembly Secretariat.*

Paid Cheque No.

Date: (issued in favour of)

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹ **FORM - XIV**
(See rule 9-B)

Life Certificate

Certified that I have seen the Family Pensioner, Thiru / Tmt. /
Wife/ Husband / Son / Daughter of (late) Thiru / Tmt.....
Member / Pensioner.....holder
of Legislators' Family Pension Pay Order No.....
Dated..... and that he / she is alive on this day of
.....

Place:

Date:

Signature:

Name and Designation:

To be attested by an Officer of the State or Central Government
having a seal of Office.

¹ *Vide* G.O.Ms.No.1397, Public (Establishment-I and Legislature),
dated 21st December, 2001.